

for construction of wayside facilities, cafeterias, tourist complexes, restaurants, yatri niwases, Yatrikas, tourist transport, equipment for adventure sports etc.

(b) Financial assistance to develop tourist infrastructure at places of cultural interest is considered based on projects/schemes received from State Governments.

(c) and (d). The Central Department of Tourism extends assistance for providing facilities to tourists and pilgrims based on the specific proposals received from State Governments.

Bench of Rajasthan High Court at Udaipur (Rajasthan)

695. SHRI GULABCHAND KATARIA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the State where more than one High Court Bench has been established;

(b) whether the public and advocates of Udaipur in Rajasthan are agitating for a bench of Rajasthan High Court at Udaipur for the last seven years; and

(c) if so, whether Government propose to set up a bench (camp court) of the High Court at Udaipur?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) The States of Madhya Pradesh and Maharashtra have more than one bench of their respective High Courts away from their principal seats.

(b) Representations have been received from time to time from Bar Association etc. for establishment of a Bench of the Rajasthan High Court at Udaipur.

(c) The Chief Justice of the Rajasthan

High Court is competent to order sittings of the Judges and Division Courts of the High Court at Udaipur with the approval of the Governor.

Construction of Tourist Home at Tuljapur, Maharashtra

696. SHRI ARVIND TULSHIRAM KAMBLE: Will the Minister of TOURISM be pleased to state:

(a) whether there is any proposal to construct a Tourist Home (Yatri Niwas) at Tuljapur in Maharashtra by the ITDC for the convenience of pilgrims visiting there;

(b) whether Government of Maharashtra has sent any proposal to Union Government in this regard; and

(c) the time by which the construction work is likely to commence and the target date of its completion?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):

(a) No, Sir.

(b) No, Sir.

(c) Does not arise.

Delimitation of Constituencies

697. SHRI ERA ANBARASU: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether there is any proposal for delimitation of Lok Sabha and Assembly Constituencies in terms of the increase in population;

(b) if so, the details thereof and the time by which it will be done; and

(c) if not, the reasons therefore and